

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 248 of 2018

IN THE MATTER OF:

Asset Reconstruction Company India Ltd.

...Appellant

Vs

K. Hemlatha & Ors.

....Respondents

Present:

**For Appellant: Mr. C. A. Sinha and Ms. Sonali Khanna,
Advocates.**

**For Respondents: Mr. Sriram P., Mr. Sarath S. Jahardanan and
Mr. B. Reghunath, Advocates for R-1 to 3.**

ORDER

30.08.2018: Mr. Chitranshul A. Sinha, learned counsel appearing on behalf of the Appellant on instruction sought permission to withdraw the appeal. Prayer is allowed. The appeal is dismissed as withdrawn but without any liberty to challenge the same very impugned order.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc